

13053 Message from Rajya VAISAKHA 3, 1951 (SAKA) Indian Light- 13054
Sabha house (Amendment) Bill

(b) what was the percentage at the beginning of the Second Five Year Plan period?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b) Although authentic figures in this respect are not available it is estimated that about 20 per cent. of the passenger road transport services in the country was in the public sector at the beginning of the Second Five Year Plan. The position as at the end of 1958 is not known, as the relevant information has not yet been received from all the State Governments/ Union Territories

12.07 hrs.

**PAPERS LAID ON THE TABLE
ORDERS UNDER ESSENTIAL COMMODITIES ACT**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under subsection (b) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Orders —

- (1) The Rajasthan Foodgrains (Restrictions on Border Movement) Order, 1959 published in Notification No GSR. 432 dated the 9th April, 1959 [Placed in Library, See No LT-1373/59]
- (2) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959 published in Notification No 450 dated the 14th April, 1959 [Placed in Library, See No LT-1374/59].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of rule 125 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st April, 1959, agreed without any amendment to the Indian Railways (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 12th February, 1959 "

- (ii) "In accordance with the provision of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Census (Amendment) Bill, 1959, which has been passed by the Rajya Sabha at its sitting held on the 20th April, 1959 "

**BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the Census (Amendment) Bill, 1959, as passed by Rajya Sabha.

12.09 hrs

INDIAN LIGHTHOUSE (AMENDMENT) BILL

The Minister of Transport and Communications (Shri S. K. Patil): Sir, I beg to move

"that the Bill further to amend the Indian Lighthouse Act, 1927, be taken into consideration "

Sir, it is a very simple and non-controversial Bill. As the House will know, this original Act was passed in 1927, and since it has been twice amended in 1953 and 1955. The object of the Bill is that the dues that are to be paid should be raised, because the expenses in maintaining these lighthouses and the navigation aids have increased, and the plans that we have got in the Second Five Year Plan and, thereafter, in the Third